



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Apr/202627/1

DATED: 15/04/2026

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98. Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Apr/202627/1 dated 15/04/2026 of Norms Committee - VI for the year 2026-27 was held on 15/04/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Dineshnarain Mathur, Technical Consultant	DGFT
3	Nand Lal, Technical Consultant	DGFT
4	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	VALUE BEVERAGE
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006585AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No.	Import Item Name	Quantity (KGS)
1	*Instant Premix (Tea/Milk)	160000.0 Kg	1	Whole Milk Powder	51,200 Kg
			2	Skimmed Milk Powder	12,800 Kg
2	**Instant Premix (Coffee)	40000.0 Kg	1	Whole Milk Powder	12,800 Kg
			2	Skimmed Milk Powder	3,200 Kg

**For Instant Premix (Tea), the content of whole milk powder and skimmed milk powder is 32% and 8%, respectively.*

***For Instant Premix (Coffee), the content of whole milk powder and skimmed milk powder is 32% and 8%, respectively.*

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	2 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	CRI LTD

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are engineering items. Hence, the committee decided to refer the case to NC-1	

Case No.	3 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SAMAIRA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00005615AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	4 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	Aadhi Exports
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003568AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	5 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred

Party Name	MIGLOBAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006603AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification alongwith proper documentation: 1. Separate Flow Charts for both the Export and Import products, stage-wise. 2. Details of stage-wise wastage of both products The case stands deferred.	

Case No.	6 / NC/6/MEET/Apr/202627/1				
Case Status	Case Approved				
Party Name	MARINE HYDROCOLLOIDS				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026				
HQ File Number	HQRNORM APPLY 00006605AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-NL, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1.	AGAR AGAR STRIPS FOOD GRADE, BACTERIOLOGICAL GRADE, MICROBIOLOGICAL, PHARMA, B P, TISSUE CULTURE	181818.0 Kg	1.	AGAR AGAR STRIPS COMMERCIAL GRADE	1,95,454.35 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	SWAN INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006730AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
1.	RED CHILLI POWDER (HSN 09042211)	23.365 Kgs	1	Dried, neither crushed nor ground of genus Capsicum (Red Dry Chilli whole (HSN 09042110))	23.365 Kgs

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly

Case No.	8 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006732AM26
RA File Number	NA

Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%) (HSN 04059090)	410.2MT	1.	MILK BUTTER (Moisture content >15%) (HSN 04051000)	496.34 MT
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	9 / NC/6/MEET/Apr/202627/1				
Case Status	Case Approved				
Party Name	STERLING AGRO INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026				
HQ File Number	HQRNORM APPLY 00006733AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity

1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%) (HSN 04059090)	410.2MT	1.	MILK BUTTER (Moisture content >15%) (HSN 04051000)	496.34 MT
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	10 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006734AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%) (HSN 04059090)	410.2MT	1.	MILK BUTTER (Moisture content >15%) (HSN 04051000)	496.34 MT

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT

website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006735AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%) (HSN 04059090)	410.2MT	1.	MILK BUTTER (Moisture content >15%) (HSN 04051000)	496.34 MT

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006736AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%) (HSN 04059090)	410.2MT	1.	MILK BUTTER (Moisture content >15%) (HSN 04051000)	496.34 MT

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006741AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
	Sweet Biscuits (cookies)	500000.0 Kg	1	Wheat Flour (other than wheat gluten)	230000Kg
			2	Cane Sugar	90000 Kg
			3	Vegetable Fats (Vanaspathi-Hydrogenated Vegetable Oil)	90000 Kg
			4	Leavening Agent (Yeast)	2000 Kg
			5	Emulsifier (Glycerol Monostearate)	500 Kg
			6	Food Flavour (Ethyl Vanillin)	1000 Kg
			7	Maize Starch	2500 Kg
			8	Food Colour (Caramel Colour)	50 Kg
			9	Antioxidant (Citric Acid)	50 Kg
			10	Cocoa Powder	4500 Kg
			11	Dietary Fibre (Wheat Bran)	

					5000 Kg
			12	Whey Powder	15,000 Kg
			13	Unsalted Butter	20,000 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	14 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SANAT PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00005094AM25
RA File Number	052404000071 AM16
Licence No and Date	0510394318/20/05/2015

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:

1. Separate Flow Charts for both the Export and Import products, stage-wise.
2. Appendix 4E document.
3. Details of stage-wise wastage of both products.

The case stands deferred

Case No.	15 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the

Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1.	JALAPENO SEASONING -FCV5759	6,67,000 Kgs.	1.	ART GREEN PEPPER FL NON GMO (18.14KG PL) (HS Code 33021090)	2854.3 Kgs.
	and	and		POWDER SALT (SODIUM CHLORIDE) (HS Code 25010090)	180569.52 Kgs.
	JALAPENO SEASONING -FFU 594	35,000 Kgs.		MONOSODIUM GLUTAMATE (HS Code 29224220)	37484.52 Kgs.
				CITRIC ACID ANHYDROUS POWDER (HS Code 29181400)	24000.8 Kgs.
				SWEET WHEY POWDER BAG (HS Code 4041020)	223970.6 Kgs.
				TAMATO POWDER SD 300 COLD BREAK (HS Code 7129090)	43745.35 Kgs.
				28D HVP PROTEX 3398 (HS Code 21069060)	7083.78 Kgs.

					VEGAMINE 28D (HS Code 21069060)	7083.78 Kgs.
					MICROCAL ET UKI 25K BAG (HS Code 28399090)	9301.45 Kgs.
					PARSLEY CURLY 3MM (HS Code 7129090)	8283.31 Kgs.
RA may take subsequent consequential action accordingly.						

Case No.	16 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision:	
NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:	
1. Submission of CoA for: (i.) imported item from supplier; (ii.) export item from a NABL-accredited laboratory; and (iii.) buyer's specifications. 2. Modification of the nomenclature/description of the export item in the application to correctly reflect it as "Amioca Hydrolysed Modified Starch" instead of "Corn Starch", so as to avoid any ambiguity.	
The case stands deferred.	

Case No.	17 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00000848AM26
RA File Number	05AX04000979 AM24
Licence No and	0511020478/18/08/2023

Date	
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following: 1. Import item is Frozen Strawberry, therefore, hopefully the calyx of the fruit is already removed, if not may be mentioned. 2. Initial TSS (Total Soluble Solids) and other constituents of the imported item with Certificate of Analysis(CoA) from a NABL Laboratory. 3. Justification of Wastage in Process Flow Chart at the relevant steps. The case stands deferred.	

Case No.	18 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00000853AM26
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following: 1. Import item is Frozen Strawberry, therefore, hopefully the calyx of the fruit is already removed, if not may be mentioned. 2. Initial TSS (Total Soluble Solids) and other constituents of the imported item with Certificate of Analysis(CoA) from a NABL Laboratory. 3. Justification of Wastage in Process Flow Chart at the relevant steps. The case stands deferred.	

Case No.	19 / NC/6/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	AMAR FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026

HQ File Number	HQRNORM REVIW00002147AM26
RA File Number	24AX04000051 AM25
Licence No and Date	2411003514/08/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 9.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly	

Case No.	20 / NC/6/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	AMAR TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00006443AM25
RA File Number	03AX04003005 AM25
Licence No and Date	0311037402/25/09/2024
Norms Committee Decision: NC considered the case as per agenda and discussed the following: (i) Firm has taken the AA under Para 4.07 instead of Para 4.06 for export of Tea. (ii) Firm has already made the import vide BoE dated 1.10.2024 (iii) The case was rejected in NC/28.11.2024. (iv) Present request is for re-export of imported raw material. Based on the discussion held in the meeting, the Committee decided to reject the case.	

Case No.	21 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM REVIW00001760AM26
RA File Number	03AX04004076 AM25
Licence No and Date	0311038828/19/11/2024
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm	

attended PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm:

1. Detailed mass balance statement clearly indicating the quantity of each imported input and its corresponding utilization in the export product.

The case stands deferred

Case No.	22 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004223AM25
RA File Number	03AX04004083 AM25
Licence No and Date	0311038827/19/11/2024

Norms Committee Decision:

NC considered the case as per agenda and heard the presentation given by the representative of the firm attended PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm:

1. Detailed mass balance statement clearly indicating the quantity of each imported input and its corresponding utilization in the export product.

The case stands deferred

Case No.	23 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00005497AM25
RA File Number	33AX04000104 AM25
Licence No and Date	3311002457/07/01/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-1, the firm is required to submit the following information/justification:

1. Moisture content in Cocoa Mass imported.
2. COA of import item from Foreign Supplier indicating moisture content in each consignment

The case stands deferred.

Case No.	24 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00005510AM25
RA File Number	33AX04000105 AM25
Licence No and Date	3311002465/08/01/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-1, the firm is required to submit the complete and proper documentation/clarification on the following: 1. % fat content in COCO Bean Flat Lump imported along with COA from foreign supplier. 2. Quantity obtained and value realised with proforma invoice during manufacturing of Cocoa Butter as Cocoa Powder is also obtained as co-product which has substantial commercial value. 3. Include the buyer's name on the sale price of waste invoice. The case stands deferred.	

Case No.	25 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00005846AM25
RA File Number	05AX04003729 AM25
Licence No and Date	0511030537/24/01/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case. The case stands deferred.	

Case No.	26 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006048AM25
RA File Number	NA

Licence No and Date	1011002921/30/01/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-NL, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
1.	AGAR AGAR POWDER FOOD GRADE OR BACTERIOLOGICAL GRADE OR MICROBIOLOGICAL GRADE OR PHARMA GRADE OR B P GRADE	181818.0 Kg	1.	AGAR AGAR STRIPS COMMERCIAL GRADE	1,95,454.35 Kg
RA may take subsequent consequential action accordingly.					

Case No.	27 / NC/6/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00000057AM26
RA File Number	03AX04005969 AM25
Licence No and Date	0311042776/02/04/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 9.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	28 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026

HQ File Number	HQRNORM APPLY 00000030AM26				
RA File Number	03AX04003285 AM25				
Licence No and Date	0311042754/02/04/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
1.	CHOCO ICING (HSN Code 18069020) (Sugar content 51%)	2,50,000 Kgs	1	Fondant Sugar (HSN 17049090)	1,28,000 Kgs
RA may take subsequent consequential action accordingly.					

Case No.	29 / NC/6/MEET/Apr/202627/1				
Case Status	Case Approved				
Party Name	ALLANA CONSUMER PRODUCTS LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026				
HQ File Number	HQRNORM APPLY 00000058AM26				
RA File Number	03AX04005974 AM25				
Licence No and Date	0311042777/02/04/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
1.	WHITE ICING (HSN 17049090) (Sugar content 53%)	2,50, 000 Kgs	1	Fondant Sugar (HSN 17049090)	1,33,250 Kgs
RA may take subsequent consequential action accordingly.					

Case No.	30 / NC/6/MEET/Apr/202627/1				
Case Status	Case Approved				

Party Name	ALLANA CONSUMER PRODUCTS LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026				
HQ File Number	HQRNORM APPLY 00000059AM26				
RA File Number	03AX04005960 AM25				
Licence No and Date	0311042779/02/04/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
1.	DONUT GLAZE (HSN 17049090) (Sugar content 30%)	2,50,000 Kgs	1	Fondant Sugar (HSN 17049090)	75,275 Kgs
RA may take subsequent consequential action accordingly.					

Case No.	31 / NC/6/MEET/Apr/202627/1				
Case Status	Case Approved				
Party Name	OMSONS INDIA HANDI CRAFTS				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026				
HQ File Number	HQRNORM APPLY 00000428AM26				
RA File Number	05AX04003838 AM25				
Licence No and Date	0511030673/24/04/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., Tech-1, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
1	VARIOUS TYPE OF LAMPS MADE OF IRON , BRASS, ALUMINIUM WOODEN GLASS STAINLESS STEEL ETC (94059900, 94052100 ,	100000.0 PIECES	1	Lamp Holder (Relevant Specification)	Net to Net basis with accountability in Export item.

	94052900, 85366190, 85441990, 85444220, 85365020, 85366190, 85366990 FITTED IMPORTS ITEM LAMP HOLDER)				
2	VARIOUS TYPE OF LAMPS MADE OF IRON , BRASS, ALUMINIUM WOODEN GLASS STAINLESS STEEL ETC (94059900, 94052100 , 94052900, 85366190, 85441990, 85444220, 85365020, 85366190, 85366990 FITTED IMPORTS ITEM CORDSET)	100000.0 PIECES	2	Cordset (Relevant Specification)	Net to Net basis with accountability in Export item.
3	VARIOUS TYPE OF LAMPS MADE OF IRON , BRASS, ALUMINIUM WOODEN GLASS STAINLESS STEEL ETC (94059900, 94052100 , 94052900, 85366190, 85441990, 85444220, 85365020, 85366190, 85366990 FITTED IMPORTS ITEM SWITCH)	10000.0 PIECES	3	Switch (Relevant Specification)	Net to Net basis with accountability in Export item.
4	VARIOUS TYPE OF LAMPS MADE OF IRON , BRASS, ALUMINIUM WOODEN GLASS STAINLESS STEEL ETC (94059900, 94052100 , 94052900, 85366190, 85441990, 85444220, 85365020, 85366190, 85366990 FITTED IMPORTS ITEM WIRE)	30000.0 Meter	4	Wire (Relevant Grade and Specification)	1.01 Meter / Meter content in export item
5	VARIOUS TYPE OF LAMPS MADE OF IRON , BRASS, ALUMINIUM WOODEN GLASS STAINLESS STEEL ETC(94059900, 94052100 , 94052900, 85366190, 85441990, 85444220, 85365020, 85366190, 85366990 FITTED IMPORTS	10000.0 PIECES	5	Plug/Adapter (Relevant Specification)	Net to Net basis with accountability in Export item.

	ITEM PLUG/ ADAPTER)				
RA may take subsequent consequential action accordingly.					

Case No.	32 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00000529AM26
RA File Number	34AX04000014 AM26
Licence No and Date	3411006360/29/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	33 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	NATURE'S FIRST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00000663AM26
RA File Number	05AX04000329 AM26
Licence No and Date	0511032386/07/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	34 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FOODS AND INNS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00000754AM26
RA File Number	03AX04000620 AM26

Licence No and Date	0311043751/13/05/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following: 1. Firm has claimed wastage of 42% in the application. However, as per the process flow chart submitted by the firm, the product yield after processing has been shown as 65%. Clarify the discrepancy between wastage claimed and yield shown. The case stands deferred.	

Case No.	35 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001081AM26
RA File Number	05AX04000653 AM26
Licence No and Date	0511032904/27/05/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following: 1. Certificate of Analysis, along with appropriate supporting documents of the claimed yield. The case stands deferred.	

Case No.	36 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001493AM26
RA File Number	30AX04000139 AM26
Licence No and Date	3011007166/13/06/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI is awaited.	

Case No.	37 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026				
HQ File Number	HQRNORM APPLY 00001848AM26				
RA File Number	NA				
Licence No and Date	1011003202/13/06/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., Tech NL, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial no	Import Item Name	Quantity
1	AGAR AGAR POWDER FOOD GRAD E OR BACTERIOLOGICAL GRADE OR MICROBIOLOGICAL GRADE OR PHARMA GRADE B P, TISSUE CULTURE	27234.0 Kg	1	AGAR AGAR STRIPS COMMERCIAL GRADE	29276.55 Kg
RA may take subsequent consequential action accordingly.					

Case No.	38 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001846AM26
RA File Number	10AX04000106 AM26
Licence No and Date	1011003247/03/07/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to transfer the case to Technical Authority i.e. CIFT. The case stands deferred.	

Case No.	39 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001903AM26

RA File Number	03AX04001644 AM26
Licence No and Date	0311045422/07/07/2025
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm attended PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. Detailed mass balance statement clearly indicating the quantity of each imported input and its corresponding utilization in the export product. The case stands deferred.	

Case No.	40 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001951AM26
RA File Number	30AX04000140 AM26
Licence No and Date	3011007310/08/07/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following: 1. Detailed recipe-cum-mass balance, along with information on production wastage. 2. Export and import details of buyers and sellers, supporting documents such as shipping bills and bills of entry. 3. Proper justification for the use of whole milk powder in the production process. The case stands deferred.	

Case No.	41 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VEE NATURAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003371AM26
RA File Number	05AX04002107 AM26
Licence No and Date	0511035306/22/09/2025
Norms Committee Decision:	

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:

1. Process flow chart.
2. Details of processing losses or wastage.

The case stands deferred.

Case No.	42 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	RAINCHECK EARTH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003362AM26
RA File Number	05AX04000980 AM26
Licence No and Date	0511035291/22/09/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:

1. It is observed that as per Appendix 4E, the firm has indicated 0.5% wastage on the import of 750 ml single-wall 304 stainless steel bottles. However, no clarification or justification has been provided regarding the basis of this wastage. Firm is requested to provide the same.

The case stands deferred.

Case No.	43 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003494AM26
RA File Number	05AX04002317 AM26
Licence No and Date	0511035437/01/10/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following:

1. Certificate of Analysis, along with appropriate supporting documents of the claimed yield.

The case stands deferred

Case No.	44 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003493AM26
RA File Number	05AX04002307 AM26
Licence No and Date	0511035436/01/10/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following: 1. Certificate of Analysis, along with appropriate supporting documents of the claimed yield. The case stands deferred.	

Case No.	45 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003492AM26
RA File Number	05AX04002308 AM26
Licence No and Date	0511035435/01/10/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following: 1. Certificate of Analysis, along with appropriate supporting documents of the claimed yield. The case stands deferred.	

Case No.	46 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VENKATESH FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003598AM26
RA File Number	05AX04001499 AM26
Licence No and Date	0511035573/07/10/2025
Norms Committee Decision:	

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:

1. Pprocess flow chart and recipe-cum-mass balance.
2. Stage-wise wastage details.

The case stands deferred.

Case No.	47 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	CANDYTOY CORPORATE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003859AM26
RA File Number	05AX04002609 AM26
Licence No and Date	0511035888/22/10/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:

1. Process flow chart along with stage-wise losses claimed duly supported by detailed justification for each stage of the process.

The case stands deferred.

Case No.	48 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	GLOBAL GREEN COMPANY LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003946AM26
RA File Number	07AX04001332 AM26
Licence No and Date	0711016023/28/10/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:

1. Process flow chart, recipe-cum-mass balance.
2. Stage-wise wastage details of both the products.

The case stands deferred.

Case No.	49 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SWAN INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00003962AM26
RA File Number	05AX04002688 AM26
Licence No and Date	0511036001/29/10/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following: 1. Stage wise wastage justification. 2. Proper flow chart of product under the processing of the products. . The case stands deferred.	

Case No.	50 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004103AM26
RA File Number	07AX04001414 AM26
Licence No and Date	0711016116/06/11/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	51 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SHREE BHAGWATI FLOUR AND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004744AM26
RA File Number	08AX04001478 AM26
Licence No and Date	0811016940/11/12/2025
Norms Committee Decision:	

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/clarification on the following:

1. A discrepancy between the wastage percentage indicated in the process flow chart and the wastage derived from the import–export quantities.

The case stands deferred.

Case No.	52 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	GLOBAL GREEN COMPANY LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004849AM26
RA File Number	09AX04000926 AM26
Licence No and Date	0911011119/17/12/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation, for proper assessment, on the following:

1. Process flow chart, recipe-cum-mass balance, and stage-wise wastage details.

The case stands deferred.

Case No.	53 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004877AM26
RA File Number	03AX04004714 AM26
Licence No and Date	0311049910/18/12/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following:

1. Stage wise wastage and proper flow chart of product under the processing of the products.

The case stands deferred.

Case No.	54 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004875AM26
RA File Number	03AX04004715 AM26
Licence No and Date	0311049903/18/12/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following: 1. Stage wise wastage and proper flow chart of product under the processing of the products. The case stands deferred.	

Case No.	55 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VIRCHOW BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004929AM26
RA File Number	09AX04000911 AM26
Licence No and Date	0911011152/19/12/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	56 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004920AM26
RA File Number	08AX04001580 AM26
Licence No and Date	0811017095/19/12/2025
Norms Committee Decision:	

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/justification on the following:

1. Proper name of the export product, appropriate process flow chart along with stage-wise wastage.

The case stands deferred.

Case No.	57 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FRESHGROVE AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00004913AM26
RA File Number	33AX04000147 AM26
Licence No and Date	3311003280/19/12/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation/clarification on the following:

1. A process flow chart along with stage-wise wastage justification and Recipe and Mass Balance.
2. Variation in wastage claimed under the processing of the products.

The case stands deferred

Case No.	58 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00005070AM26
RA File Number	33AX04000160 AM26
Licence No and Date	3311003304/30/12/2025

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following:

1. A process flow chart along with stage-wise wastage justification and Recipe and Mass Balance.

The case stands deferred.

Case No.	59 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	CANDYTOY CORPORATE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00005102AM26
RA File Number	05AX04003514 AM26
Licence No and Date	0511037292/31/12/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation on the following: 1 A process flow chart along with stage-wise losses claimed, duly supported by detailed justification for each stage of the process. The case stands deferred.	

Case No.	60 / NC/6/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006334AM26
RA File Number	03AX04006208 AM26
Licence No and Date	0311052143/09/03/2026
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm attended PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1 A detailed mass balance statement clearly indicating the quantity of each imported input and its corresponding utilization in the export product.. The case stands deferred.	